

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10-03-2021 AT 10.30 A.M THROUGH
VIDEO CONFERENCING:**

**PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)**

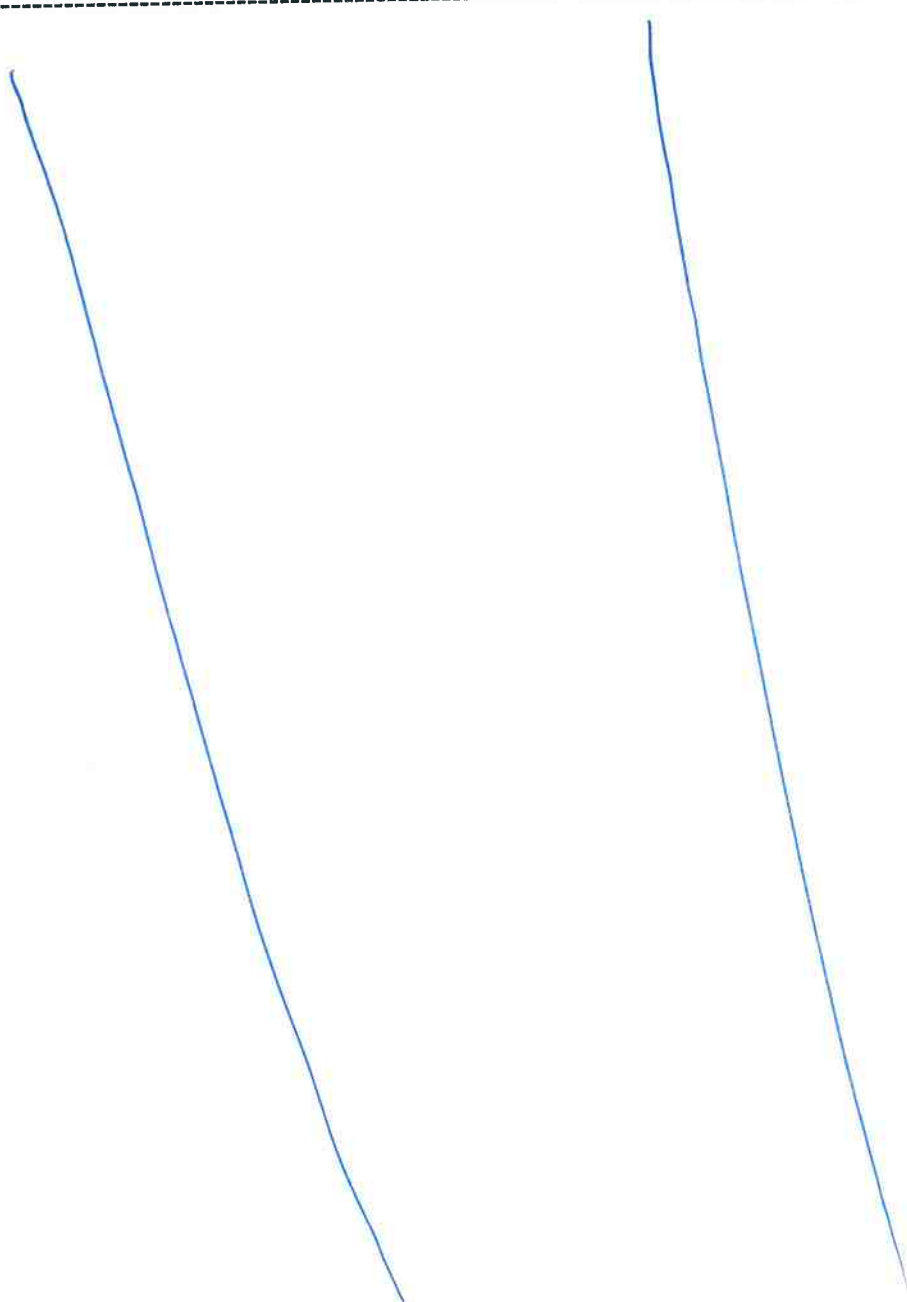
APPLICATION NUMBER :

PETITION NUMBER : IBA/487/2020

NAME OF THE PETITIONER : Kotak Mahindra Bank Ltd

NAME OF THE RESPONDENTS : M/s. East Coast Construction & Industries Ltd

UNDER SECTION : Sec 7 Rule 4 of IBC, 2016



ORDER

Learned Counsel Mr. Neelakantan for the Applicant.

Learned Counsel Mr. P.J. Sriganesh for the Respondent is present.

Ld. Counsel for the Applicant states that he has filed a Memo dated 17.02.2021 vide SR.No.936.

Ld. Counsel for the Respondent states that the Respondent has given a One Time Settlement proposal to the Applicant (Kotak Mahindra Bank Limited). The same has been accepted by the Applicant vide letter dated 11.01.2021.

Accordingly, this IBA/487/2020 is hereby **dismissed with liberty**, since the matter has been settled out of Court.

-sd-
(ANIL KUMAR B)
MEMBER (TECHNICAL)

sr

-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)